Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 12.07.2012

The meeting No.14/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.07.2012 in Room No.208 of DGFT under the Chairmanship of Shri Ashutosh Mishra, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.12/AM-13 dated 28.06.2012 and Meeting No.13/AM-13 dated 05.07.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 28.06.2012 and 05.07.2012 were adopted for implementation by the Committee without any amendments. Thereafter, the agenda for meeting No.14/AM-13 dated 12.07.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:

:14/84-ALC3/2012 MEETING NUMBER

MEETING DATE: 12.07.2012

	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Status: Deferred
HQ File :01/84/050/00055/AM13/		l l	Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the stage-wise wastage in manufacturing process, justification for wastage, supplier's recipe, net content of relevant yarn in fabric, GSM of fabric and the use of chemicals sought for in manufacturing process and description of export item in support of their proposal. In view of this, the Committee decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 09.08.2012.

II	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	10.07.0010	Status: Approved
HQ File :01/84/050/00077/AM13/		Lic.No/Date:0510324435 10.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/41/2012-13/Hosy., dated 11.07.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infant Dress made from 100%	21154 Nos.	100% Cotton Corduroy	1.26 Sq.
	Cotton Corduroy 21W solid dyed		21W solid dyed woven	meter per
	woven fabric, GSM-151+/-10%		fabric, GSM-151+/-10%	piece

		(Variation) with indegenious lining/diaper & trims of 100% Polyester knitted fabric, GSM-40+/-10% (Variation), Style No.297821		(Variation) 100% Polyester knitted fabric, GSM-40+/- 10%(Variation)	0.52 meter piece	Sq. per
2	2.	Ladies Top made of 99% Cotton 1% Lurex yarn dyed woven fabric, GSM-76+/-10% Variation), Style No.205645/267785/281686	15220 Nos.	99% Cotton 1% Lurex yarn dyed woven fabric, GSM-76+/-10% Variation)	2.42 meter piece	Sq. per
	3.	Girls Shorts made of 70% Cotton 30% Nylon woolly embroidery lace fabric, GSM-179+/-10% (Variation) with Indian lining, Style No.914423	8553 Nos.	70% Cotton 30% Nylon woolly embroidery lace fabric, GSM-179+/-10% (Variation)		Sq. per
	4.	Infant Top made from 100% Cotton Solid dyed Dobby Swiss Dot Woven Fabric, GSM-85+/-10% (Variation) with Indian lining, Style No.266148	690 Nos.	100% Cotton Solid dyed Dobby Swiss Dot Woven Fabric, GSM-85+/-10% (Variation)	1.46 meter piece	Sq. per
	5.	Girls Top made from 100% Cotton Solid dyed Dobby Swiss Dot Woven Fabric, GSM-85+/-10% (Variation) with Indian lining, Style No.266148	2760 Nos.	100% Cotton Solid dyed Dobby Swiss Dot Woven Fabric, GSM-85+/-10% (Variation)	1.79 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:15/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Rejected			
	HQ File :01/84/050/00066/AM13/	HQ File :01/84/050/00066/AM13/ RLA File :07/24/040/00539/AM12/ Lic.No/Date:0710088234 Reject 16.05.2012					
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has proposed import and export the same item i.e. Natural Silk Fabric. Natural Silk Fabric (Raw) cannot be dyed or printed.						
	As such, the Committee was unable to	As such, the Committee was unable to finalise the norms and constrained to reject the case.					
	RLA may take suitable conseq	RLA may take suitable consequential action accordingly.					

	Case No.:13/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Rejected	
	Lic.No/Date:0710088366 22.05.2012	Reject			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has proposed import and export the same item i.e. Natural Silk Fabric. Natural Silk Fabric (Raw) cannot be dyed or printed. As such, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.				

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HQ File :01/84/050/00065/AM13/	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has proposed import and export the same item i.e. Natural Silk Fabric. Natural Silk Fabric (Raw) cannot be dyed or printed. As such, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:2/14/84-ALC3/2012	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred
6	HQ File :01/84/050/00101/AM13/		Lic.No/Date:0310695854 23.05.2012	Defer Date: 09.08.2012
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Status: Deferred
7	HQ File :01/84/050/00100/AM13/		Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred
8	HQ File :01/84/050/00102/AM13/		Lic.No/Date:0310696800 30.05.2012	Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Status: Deferred
9	HQ File :01/84/050/00107/AM13/		Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

Case No.:5/14/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:14/84- ALC3/2012 12.07.2012	Status: Approved
HQ File :01/84/050/00104/AM13/	RLA File :05/24/040/00074/AM13/	Lic.No/Date:0510326509 01.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers, CAD/CAM, measurement and sketch of garment in this case. Accordingly, Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

$\ _{\mathcal{C}}$	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies Top (Upper front shell	5600 Nos.	74% Cotton 26% Nylon	817.600 Kgs.
		imported) made of 74% Cotton		lace dyed net knitted fabric	
		26% Nylon lace dyed net knitted		(488 Pcs. 30"x432"),	
		fabric, GSM-178+/-10%, Style		GSM-178+/-10%	
		No. IM203258			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		LTD.	Status: Deferred
11	HQ File :01/84/050/00108/AM13/		Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement, style number and sketch of the export product in support of their proposal. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 09.08.2012.

Case No.:7/14/84-ALC3/2012	1	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Approved
HQ File :01/84/050/00106/AM13/	RLA File :03/95/040/00185/AM13/	Lic.No/Date:0310698684 14.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Flax/Cotton (50/50) made ups	5742.00	Flax Yarn	3015.00 Kgs.
2		(Dyed/Undyed)(Assorted items =	Kgs.		
		Cushion Covers, Curtains & Table			
		Covers), Flax Yarn:2871.00 Kgs.,			
		Cotton Yarn:2871.00 Kgs.			
	2.	Flax/Cotton (60/40) made ups	5000.00	Flax Yarn	3150.00 Kgs.
		(Dyed/Undyed)(Assorted items =	Kgs.		
		Cushion Covers, Curtains, Table Runner,			
		Duvet, Flat Sheet, Scarf, Pillow Cover &			
		Shams), Flax Yarn:3000.00 Kgs.,			
		Cotton Yarn:2000.00 Kgs.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 3	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred
10	HQ File :01/84/050/00109/AM13/			Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given content of each import item in the export product and stage-wise wastage in support of their proposal. The

Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 09.08.2012.

Case No.:16/14/84-ALC3/2012	'	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Approved
HQ File :01/84/050/00115/AM13/	RLA File :05/24/040/00070/AM13/	Lic.No/Date:0510327285 14.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, based on the measurement and sketch of the export product, the Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
	1.	Ladies Blouse made of 65%	5000 Nos.	65% Cotton 25% Nylon	5950 S	Sq.
-		Cotton 25% Nylon 10% Metalic		10% Metalic fabric gold foil	meter	
		fabric gold foil lac, width-52",		lac, width-52", GSM-120+/-		
		GSM-120+/-10%, Style		10%		
		No.6862150				
	2.	Ladies Dress made of 65%	1000 Nos.	65% Cotton 25% Nylon	1800 S	Sq.
		Cotton 25% Nylon 10% Metalic		10% Metalic fabric gold foil	meter	
		fabric gold foil lac, width-52",		lac, width-52", GSM-120+/-		
		GSM-120+/-10%, Style:		10%		
		ANNA				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Approved
HQ File :01/84/050/00110/AM13/	RLA File :05/24/040/00092/AM13/	Lic.No/Date:0510327783	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details
submitted in this case. Accordingly, based on the measurement and sketch of the export product, the Committee after
deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization

||19.06.2012

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	S.No.	Export Product	Export	Import item	Quantity
;			Quantity		allowed
	1.	Ladies Jacket in 100% Polyester	5956 Nos.	100% Polyester Dupion	16,164 Sq.
		Dupion woven solid dyed fabric,		woven solid dyed fabric,	meter
		GSM-85+/-10% (Variation) with		GSM-85+/-10%	
		lining in 100% Polyester solid dyed		(Variation)	
		woven lining, GSM-57+/-10		Lining- 100% Polyester	9891 Sq.
		(Variation), Style No.IF206541		solid dyed woven lining,	meter
				GSM-57+/-10 (Variation)	

The GSM should match in both import and export.

lissued in this case as detailed below:-

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred
16	HQ File :01/84/050/00112/AM13/	RLA File :05/24/040/00090/AM13/	Lic.No/Date:0510327779 19.06.2012	Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	10.07.0010	Status: Approved
HQ File :01/84/050/00113/AM13/		Lic.No/Date:0510327785 19.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

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	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Infant Top in 100% Cotton	3524 Nos.	100% Cotton Corduroy	3004 Sq.
		Corduroy 21W Woven Printed		21W Woven Printed	meter
		Fabrics, GSM-151+/-10%		Fabrics, GSM-151+/-10%	
,		(Variation) with Indian diaper and		(Variation)	
$\ \ $		lining, Style No.297812			
	2.	Infant Dress in 100% Cotton	7966 Nos.	100% Cotton Corduroy	10,480 Sq.
		Corduroy 21W Woven Fabrics,		21W Woven Printed	meter
		GSM-151+/-10% (Variation) with		Fabrics, GSM-151+/-10%	
		Indian diaper and lining, Style		(Variation)	
		No.297801/309725			
	3.	Infant Top in 100% Cotton	10,490	100% Cotton Corduroy	7784 Sq.
		Corduroy 21W Woven Printed	Nos.	21W Woven Printed	meter
		Fabrics, GSM-151+/-10%		Fabrics, GSM-151+/-10%	
		(Variation), Style No.915165/		(Variation)	
		237655			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	II I	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred	
18	HQ File :01/84/050/00114/AM13/			Defer Date: 09.08.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.				
	Case No.:17/14/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS	Meet No/Date:14/84-ALC3/2012	Status:	

	(INDIA) PVT.LTD.	12.07.2012	Approved
HQ File :01/84/050/00116/AM13/		Lic.No/Date:0510327781 19.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee based on the measurement, CAD/CAM and sketch of the export product and after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization lissued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress in 100% Cotton Printed	844 Nos.	100% Cotton Printed	966 Sq.
	Woven Fabric, GSM-76+/-10%		Woven Fabric, GSM-	meter
	(Variation) with Indian lining, Style		76+/-10% (Variation)	
	No.GD225			
2.	Girls Dress in 100% Cotton Printed	525 Nos.	100% Cotton Printed	413 Sq.
	Woven Fabric, GSM-76+/-10%		Woven Fabric, GSM-	meter
	(Variation) with Indian lining, Style		76+/-10% (Variation)	
	No. BBYW342			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred
20	HQ File :01/84/050/00117/AM13/			Defer Date: 09.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

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Case No.:12/14/84-ALC3/2012		Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Approved
HQ File :01/84/050/00111/AM13/		Lic.No/Date:0510327827 20.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

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S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Blouse-Top Short Sleeve,	1,38,100	4mm Acrylic Clawstone-	Net to net with
	Pepper Crystal Studs with 4mm	Nos.	Crystal clear color with	account-tability
	and 6mm Acrylic Clawstones,		silver color metal backing	clause
	crystal clear color with silver		4mm Clawstone-Crystal	Net to net with
	color metal backing,		clear color with silver color	account-tability
	Style:0516980		metal backing	clause

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/14/84-ALC3/2012	1 -	10.07.0010	Status: Approved
HQ File :01/84/050/00118/AM13/		Lic.No/Date:3510038606 20.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cotton Grey Cloth with Micropake	11,730	Micropake 600 X-Ray	1545 Kgs.
	600 X-ray thread. Net content of	Kgs.	thread	

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	Micropake 600 X-ray thread in the export product is 1530 Kgs.	
	The R.A. shall be advised to take necessary action su	ubject to compliance of other usual conditions.

	Case No.:4/14/84-ALC3/2012	II	Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred	
	HQ File :01/84/050/00103/AM13/			Defer Date: 09.08.2012	
23	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given style number, CAD/CAM, measurement, sketch and justification of wastage of the export product in support of their proposal. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration				

	Case No.:6/14/84-ALC3/2012		Meet No/Date:14/84-ALC3/2012 12.07.2012	Status: Deferred
	HQ File :01/84/050/00105/AM13/			Defer Date: 09.08.2012
24	Desigion. The Committee considered the ease as nor accorde alanguith other relevant naners and chaoryed that applies		at any lia ant funa	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given style number, CAD/CAM, measurement, sketch and justification of wastage of the export product in support of their proposal. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 09.08.2012.

of the proposal. The case stands for re-listing on 09.08.2012.

MANUAL AGENDA CASES

(25)

Case No.296	M/s Niyaz Apparels, Chennai
NC 14/AM-13, dt.12.07.2012	File No.01/84/162/344/AM-12/DES-V
Ratification of input output norms	in respect of Advance Authorization No.0410012050 dated
01.02.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Prabir Samanta present before the NC on behalf of the firm. Mr. Samanta could not present the proof before the Committee that the import item has been used in the export product. Therefore, Mr. Samanta requested the Committee for extension of time for personal hearing. The Committee agreed with the request of Mr. Samanta with the direction to submit the authenticated document for proof that the material has been used in the export product. The case stands for re-listing on 09.08.2012.

(26)

Case No.297	M/s Niyaz Apparels, Chennai
NC 14/AM-13, dt.12.07.2012	File No.01/84/50/498/AM-08/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0410031790 dated 01.10.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Prabir Samanta present before the NC on behalf of the firm. Mr. Samanta could not present the proof before the Committee that the import item has been used in the export product. Therefore, Mr. Samanta requested the Committee for extension of time for personal hearing. The Committee agreed with the request of Mr. Samanta with the direction to submit the authenticated document for proof that the material has been used in the export product. The case stands for re-listing on 09.08.2012.

(27)

Case No.298	M/s Gajananya Silk Fabrics, Bangalore
NC 14/AM-13, dt.12.07.2012	File No.01/84/50/135/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710079962 dated	
17.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that following information/details are not available in support of the proposal in the application:

- (i) Bill of entry.
- (ii) Samples of export and import product may be make available.
- (iii) Proof that the import item has been used in the export product.

The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal. The case stands for re-listing on 09.08.2012.

(28)

Case No.299	M/s Gajananya Silk Fabrics, Bangalore
NC 14/AM-13, dt.12.07.2012	File No.01/84/50/309/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710085115 dated	
30.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that following information/details are not available in support of the proposal in the application:

- (i) Bill of entry.
- (ii) Samples of export and import product may be make available.
- (iii) Proof that the import item has been used in the export product.

The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal.

The case stands for re-listing on 09.08.2012.

(29)

Case No.300	M/s Pioneer Calicos Products Pvt. Ltd., Pune
NC 14/AM-13, dt. 12.07.2012	File No.01/84/50/351/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.3110053221 dated	
29.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

(30)

Case No.301	M/s Aditya Birla Nuvo Ltd., Kolkata	
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/376/AM-12/DES-V	
Clarification sought as to whether "Blankets/Blazer/Cloth/ Vellour/Overcoating/Jacketing Cloth made of		
synthetic wastage/woollen waste/Woollen rags/Synthetic rags/Scoured Wool' are covered under DEPB		
entry Sl. No.20 of the Product Group	"Textiles".	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no further representation has been received from the applicant firm. On the telephonic request of applicant firm for withdrawal of their request for clarification, the Committee after deliberations with representatives of technical authorities present in the meeting decided to close the case.

(31)

Case No.302	M/s. Maccaferri Environmental Solution Pvt. Ltd., New Delhi
NC 14/AM-13, dt. 12.07.2012	File No.01/84/50/95/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.3110043678 dated	
21.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP alongwith relevant file for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

(32)

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Case No.303	M/s Gaurav International, Gurgaon
NC 14/AM-13, dt. 12.07.2012	File No.01/84/50/87/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510322208 dated	
13.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has request to add the Style No.293636 in place of Style No.288073 in export product No.1 in the minutes of the NC meeting No.10/AM-13 held on 14.06.2012 on the basis of amendment sheet issued by the RLA, New Delhi in this case. Accordingly, Committee after deliberations with representatives of technical authorities present in the meeting decided to add the above style number in export product No.1. The Style Nos. of export product No.1 may accordingly be read as 288073P/293636 in place of 288073/288073P.

(33)

Case No.304	M/s Cliovenus Inc., Bangalore
NC 14/AM-13, dt. 12.07.2012	File No.01/84/50/42/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710087501 dated	
04.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that following information/details are not available in support of the proposal in the application:

- (i) Bill of entry.
- (ii) Samples of export and import product may be make available.
- (iii) Proof that the import item has been used in the export product.

The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal. The case stands for re-listing on 09.08.2012.

(34)

Case No.305	M/s Bharat Silks, Bangalore
NC 14/AM-13, dt. 12.07.2012	File No.01/84/50/372/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710077881 dated	
07.03.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

(35)

Case No.306	M/s Tata International Ltd., Chennai
NC 14/AM-13, dt. 12.07.2012	File No.01/84/50/306/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410131144 dated 30.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP alongwith relevant file for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

(36)

Case No.307	M/s Orient Craft Ltd., Gurgaon
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/189/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

(37)

Case No.308	M/s Orient Craft Ltd., Gurgaon
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/192/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all

items of export and import in the Annual Advance Authorisation No.0510264383 dated 14.05.2010 and consumption of import items according to export product, if export or import product is more than one item. It was decided to defer the case for re-listing on 09.08.2012.

(38)

Case No.309	M/s Orient Craft Ltd., Gurgaon
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/191/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No. 0510307324 dated 04.11.2011 and consumption of import items according to export product, if export or import product is more than one item. It was decided to defer the case for re-listing on 09.08.2012.

(39)

Case No.310	M/s Orient Craft Ltd., Gurgaon
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/193/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No. 0510314445 dated 13.01.2012 and consumption of import items according to export product, if export or import product is more than one item. It was decided to defer the case for re-listing on 09.08.2012.

(40)

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Case No.311	M/s Orient Craft Ltd., Gurgaon
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/189/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No. 0510307324 dated 04.11.2011 and consumption of import items according to export product, if export or import product is more than one item. It was decided to defer the case for re-listing on 09.08.2012.

(41)

Case No.3	11A	M/s Orient Craft Ltd., Gurgaon
NC 14/AM	1-13, dt. 12.07.2012	File No.01/84/162/190/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264384 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No. 0510264384 dated 14.05.2010 and consumption of import items according to export product, if export or import product is more than one item. It was decided to defer the case for re-listing on 09.08.2012.

(42)

Case No.312	M/s Chelsea Mills, New Delhi
NC 14/AM-13, dt. 12.07.2012	File No.01/84/50/382/AM-12/DES-V
Request for amendment in inputs under Advance Authorisation No.0510314084 dated 10.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that documents submitted by the firm do not indicate the use of shell fabric @ 1.98 sq. meter per piece in all the three export product in this case. Therefore, the Committee has decided to maintain status quo in this case.

(43)

Case No.313	M/s Chinar Forge Ltd., Jalandhar
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/102/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.3010055016 dated	
13.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP alongwith relevant file for their examination and comments. It was decided to defer the case for re-listing on 09.08.2012.

(44)

Case No.314	M/s Fortune Graphics Ltd., New Delhi
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/197/AM-12/DES-V
Clarification regarding import of Nitrocellulose Cotton Ethanol wef-IPA-wet as per Sl. No. 32	
Lacquer Emulsion under G-7 norms.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 26.07.2012.

(45)

Case No.315	M/s Fashion Accessories, Gurgaon
NC 14/AM-13, dt. 12.07.2012	File No.01/84/162/172/AM-13/DES-V
Fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510324304 dated	
29.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No. 0510324304 dated 29.03.2012.and consumption of import items according to export product, if export or import product is more than one item. It was decided to defer the case for re-listing on 09.08.2012.
